

(ख) यदि हां, तो क्या उसमें कोई नये निर्णय किये गये थे; और

(ग) इन निर्णयों को कब तक क्रियान्वित किया जायेगा ?

विधि मंत्रालय में उप-मंत्री (श्री दा० रा० चट्टाण) : (क) और (ख) . 1 सितम्बर, 1967 को नई दिल्ली में हुए विधि मंत्रियों के सम्मेलन में, विधि की शिक्षा में प्रादेशिक भाषाओं को शिक्षा के माध्यमों के रूप में अपनाने के प्रश्न पर साधारण रूप से विचार-विमर्श किया गया था। राज्यों के प्रतिनिधियों द्वारा कुछ विचार व्यक्त किये गए थे, किन्तु इस विषय में किसी निष्कर्ष पर नहीं पहुंचा गया था। चूंकि 'विश्वविद्यालय शिक्षा' राज्य का विषय है अतः यह राय हुई कि विभिन्न राज्य सरकारें ही इस बात पर विचार करें कि इस सम्बन्ध में क्या किया जाना चाहिए।

(ग) प्रश्न ही नहीं उठता।

मोटे अनाज की खेती

42. श्री प्रकाशवीर शास्त्री :

डा० सूर्य प्रकाश पुरी :

क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या मोटे अनाज की खेती का क्षेत्र बढ़ाने का सरकार का विचार है; और

(ख) यदि हां, तो इस सम्बन्ध में कब तक अन्तिम निर्णय किये जाने की सम्भावना है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य-मन्त्री (श्री बन्नासाहिब शिन्दे) : (क) और (ख) . इस समय देश में मोटे अनाज की खेती का क्षेत्र बढ़ाने के सम्बन्ध में कोई विशेष कार्यक्रम नहीं है। फिर भी सघन खेती तथा ज्वार, बाजरा, मकई, आदि की संकर किस्मों को शुरू करके मोटे अनाज के उत्पादन में वृद्धि की जाने

की सम्भावना है। इसके अतिरिक्त डबल अथवा बहुगुण फसल शुरू करने के परिणाम-स्वरूप मोटे अनाज तथा अन्य फसलों के क्षेत्र में परिवर्तन आ सकते हैं।

ELECTION CASES

***43. SHRI SRADHAKAR SUPAKAR : SHRIMATI TARA SAPRE :**

Will the Minister of LAW be pleased to state :

(a) the number of election cases, in respect of Assembly and Parliament elections, which have been pending for more than six months; and

(b) how many cases have been disposed of ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI D. R. CHAVAN) : (a) The number of election petitions in respect of Assembly and Parliament Elections pending for more than six months is 281.

(b) According to the information received by the Election Commission, the total number of petitions disposed of is 113.

IMPACT OF 'BANDHS' AND 'GHERAOS'

***44. SHRI SHRI CHAND GOEL :**

SHRI SAMAR GUHA :
SHRI JAGANNATH RAO JOSHI :
SHRI N. S. SHARMA :
SHRI SHARDA NAND :
SHRIMATI TARKESHWARI
SINHA :
SHRI N. K. P. SALVE :
SHRI CHENGALRAYA NAIDU :
SHRI O. P. TYAGI :
SHRI SITARAM KESRI :
SHRI N. K. SANGHI :
SHRI PREM CHAND VERMA :
SHRI D. N. PATODIA :
SHRI S. C. SAMANTA :
SHRI SARJOO PANDEY :
SHRI VIREन्द्रAKUMAR SHAH :
SHRI R. R. SINGH DEO :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have made an assessment of the impact of 'Bandhs' and

'Gheraos' on the industrial production and general economic condition of the country;

(b) if so, the findings thereof; and

(c) the steps proposed to be taken to restore normalcy in the industrial sector?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) :

(a) to (c). While no precise data deriving from systematic surveys of the impact is available, there is no doubt that these factors have had an adverse effect on industrial production. The Government have been in constant touch with the State Governments on measures to eliminate the causes of industrial unrest and to promote the peaceful and orderly settlement of such industrial disputes as arise.

FIXATION OF RICE PRICE

***45. SHRI SURENDRANATH DWIVEDI :** Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether any procurement price for rice has been decided upon in consultation with the States concerned;

(b) What is the criteria taken for the fixation of price;

(c) whether any parity with cash crops is made while fixing up such prices;

(d) whether any steps have been taken to see that there is not much gap between the price given to the agriculturists and the price at which rice is sold in the market; and

(e) whether the Food Corporation of India has been entrusted with this work all over the country in all the States?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The procurement prices of paddy were generally suggested to the State Governments after consultation with them. They have been requested to work out the procurement price of rice based on the procurement price of paddy.

(b) The likely post-harvest price which might prevail in consequence of the seasonal conditions and the overall production expected has been taken into account

in recommending the procurement price of paddy.

(c) This is one of the factors considered by the Agricultural Prices Commission in their recommendations on the level of procurement prices;

(d) The costs and margins in the operations between the purchase of paddy and the final sale of rice through Govt. channels are examined by the State Governments and Govt. of India and every effort is made to see that these are kept at reasonable levels;

(e) The Food Corporation of India has been entrusted with the task of procurement-purchase operations for rice in the States of Bihar, Assam, West Bengal, Orissa, Madhya Pradesh, Andhra Pradesh and Madras. They will also be making open market purchases of rice/paddy in Mysore, Punjab, Haryana and Uttar Pradesh.

SMUGGLING OF FOODGRAINS TO CHINA AND PAKISTAN

***46. SHRI JAGANNATH RAO JOSHI :**
SHRI SHARDA NAND :
SHRI BENI SHANKER SHARMA :
SHRI A. B. VAJPAYEE :
SHRI HARDAYAL DEVGUN :
SHRI MANIBHAI J. PATEL :
SHRI SHRI CHAND GOEL :
SHRI SITARAM KESRI :
SHRI RAM GOPAL SHALWALE.

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the attention of Government has been drawn to the recent press report to the effect that huge quantity of rice is being smuggled from West Bengal to China through Nepal and from Kashmir to Pakistan; and

(b) if so, the steps taken to stop it?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No report regarding smuggling of rice from West Bengal to China through Nepal has come to notice. Government have, however, seen press reports about alleged smuggling of rice from Kashmir to Pakistan.